

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

C.P. No. 13(ND)/2015

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2018.**

**NAME OF THE COMPANY: A. A. Development Capital India Fund LLC V/s.  
M/s. Bar Flex Polyfilms Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Rajeev Kumar, Advocate

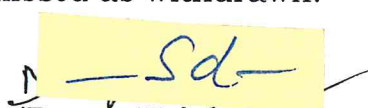
For the Respondent (s): Ms. Pooja Saigal and Mr. Akshay Gupta, Advocates

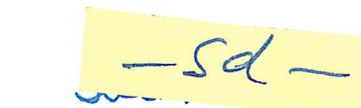
**ORDER**

Ld. Counsel appearing for the respondent submits that pursuant to the compromise, the payments have been made. The petitioner has also received RBI clearance. Reliance is placed on letter dated 3<sup>rd</sup> September, 2018 by the petitioner addressed to the Respondent confirming the amount received. It is also submitted that pursuant to the same, they had instructed SBI to release the share certificates referred to in the settlement deed. The submission made by Ld. Counsel for the Respondent is taken on record. In view of the same, nothing further survives. The respondent would be at liberty to seek release of the shares in accordance with the law.

Ld. Counsel for the Petitioner confirms the settlement and submits that he be permitted to withdraw the petition.

Dismissed as withdrawn.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**